

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

STARRED QUESTION NO:408
ANSWERED ON:18.12.2000
IRREGULARITIES IN ICAR
NARESH KUMAR PUGLIA;SULTAN SALAHUDDIN OWASI

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Internal Audit of the ICAR for 1996-97 has alleged irregularities in its functioning, undue favour to suppliers, amendment of technical service rules, purchase of computers and constructions of residential quarters of senior officers;
- (b) if so, the details thereof;
- (c) whether the Government have appointed any inquiry committee to look into the irregularities; and
- (d) if so, the details thereof and if not, the further action taken or being taken by Government to stop recurrence of such irregularities in the Council?

Answer

THE MINISTER OF AGRICULTURE (SHRI NITISH KUMAR)

(a) & (d): A statement is laid on the Table of Lok Sabha.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF THE STARRED QUESTION NO. 408 TO BE ANSWERED
18TH DECEMBER 2000

Based on a complaint dated 22.7.1999 received in the Finance Ministry, the office of the Controller General of Accounts, which is under the Department of Expenditure, Ministry of Finance, wrote to the Chief Controller of Accounts, Ministry of Agriculture on 25.10.1999 requesting him to get special audit of ICAR conducted with specific reference to the points raised in the complaint. An internal audit team from the office of Chief Controller of Accounts conducted internal audit of ICAR from 27.12.99 to 14.1.2000. Their audit report was received in ICAR on 7.9.2000. This report contains observations on different issues such as construction of DG's bungalow, amendment of technical service rules, purchase of computers, appointment of consultants, maintenance of log books, hiring of private vehicles and some other items.

All the concerned Sections/Divisions of ICAR have been requested to furnish their replies alongwith necessary details and documents. Some replies, which have already been received, are under examination. The observations mentioned in the report are being examined with reference to facts of each case as appearing in related documents and files and further necessary action will be taken accordingly.